

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 126/MP/2013 With IA No. 14/2013**

**Coram:**

**Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member**

**Date of Hearing: 16.07.2013**

**Date of Order: 02.12.2013**

**In the matter of**

Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 3(4), 5, 6, 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

**And in the matter of**

Tata Motors Limited,  
Bombay House,  
24, Homi Mody Street,  
Fort, Mumbai-400 001.

.....Petitioner

Vs

1. Power System Operation Corporation Ltd./ National Load Despatch Centre,  
New Delhi,  
B-9, Qutab Institutional Area,  
Katwaria Sarai,  
New Delhi-110 016.
2. Maharashtra Energy Development Agency,  
MHADA Commercial Complex,  
2nd Floor Opp. Tridal Nagar, Yerwada,  
Pune-411 006.

.....Respondents

**Representatives of the Petitioner** : Shri M. G. Ramachandran, Advocate  
Shri Ranjitha Ramachandran, Advocate  
Shri R. Chandrashekar

**Counsel for the Respondent** : Shri Arjun Krishnan, Advocate, NLDC



Ms. Jyoti Prasad, NLDC  
Sh. R. S. Kapur,  
Shri Shailendra Verma, NLDC  
Ms. Minaxi Garg, NLDC

## **ORDER**

The petitioner Tata Motors Ltd. has filed the present petition seeking a direction to National Load Despatch Centre and Maharashtra Energy Development Agency to process its application for issue of REC since December 2012 among other prayers. Replies to the petition have been filed by both the respondents and the petitioner has filed its rejoinder to the reply of NLDC. The matter was heard on 16.7.2013 and the order was reserved.

2. We have considered the submission of the petitioner and the respondents. After going through the material on record, we feel it necessary to ask for certain information before we take a view on the prayers of the petitioner and issue necessary order. Accordingly, we direct the petitioner to place the following information on affidavit:

(a) Government of Maharashtra notification dated 29.1.1996 provides that no electricity duty will be charged to individuals for captive use of power generations from renewable energy sources. Since duty exemption can be issued only through a notification by the Government of Maharashtra under Section 5A of Mumbai Electricity Duty Act, 1956, the petitioner is directed to place on record the copies of the notification issued by Government of Maharashtra regarding electricity duty exemption from 1996 till date.

(b) Quantum of energy generated by the wind power projects of the petitioner and the quantum of energy consumed by the captive user, namely, Tata Motors Ltd. during the year 2011-12 and 2012-13.

(c) Policy Notifications dated 29.1.1996 and 12.3.1998 of Govt. of Maharashtra provide for other promotional benefits in the form of banking, concessional transmission charges and losses. The petitioner shall confirm whether its wind based generating plant has availed these facilities and if so, the details of such promotional benefits availed till date.

3. We direct the petitioner to file the above information on affidavit by 19.12.2013.

sd/-  
**(M. Deena Dayalan)**  
**Member**

sd/-  
**(V. S. Verma)**  
**Member**